

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
SMART I SECURITY AUTOMATION PVT LTD	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Smart I Security Automation Pvt Ltd
2. Date of incorporation of corporate debtor	10 th March 2007
3. Authority under which corporate debtor is incorporated / registered	Mumbai ROC
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090MH2007PTC168610
5. Address of the registered office and principal office (if any) of corporate debtor	F-26, 1 st Floor, Top Class Enclave, Bhoirpada, Sativali Road, Gokhiware, Vasai (East) Palghar Thane MH 401208
6. Insolvency commencement date in respect of corporate debtor	18 th August 2023
7. Estimated date of closure of insolvency resolution process	14 th February 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Bharati Manoj Daga
9. Address and e-mail of the interim resolution professional, as registered with the Board	94B Palash Tower, Veera Desai Road, Andheri west, Mumbai 400053. Bharteedaga1008@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: same as 9 above smarti.cirp@gmail.com
11. Last date for submission of claims	24 th December 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... https://ibbi.gov.in/en/home/downloads
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Smart I Security Automation Pvt Ltd on 18th August 2023.</p> <p>The creditors of Smart I Security Automation Pvt Ltd, are hereby called upon to submit their claims with proof on or before 24th December 2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
Sd/-	
Date: 11 th December 2023 Place: Mumbai	Bharati Manoj Daga

Size: 8w x 14h cm

11th Dec 2023

For 12th Dec 2023

Get prediction sitting at home with Palm Print Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc. R. R. Mishra Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press Whatsapp & Mobile 9820113194 Watch on YouTube: आप और आपका भविष्य

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CHANGE OF NAME NOTE Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM SHATRUHJAN KUMAR TO NIKHIL CHANDRIKA PRASAD JAISWAL AS PER GOVT. OF MAHA. GAZETTE NO. M-22249150 DATED MARCH 30- APRIL 5 2023. CL- 011 I HAVE CHANGED MY NAME FROM BHARAT CHATURRAL JAIN CHOHAN TO BHARAT CHATURRAL JAIN AS PER AADHAR CARD NO. 626806362502 DATED 17/09/2012. CL- 011 A I HAVE CHANGED MY NAME FROM MAMATA BHARAT JAIN CHOHAN TO MAMTA BHARAT JAIN AS PER AADHAR CARD NO. 754400614071 DATED 17/09/2012. CL- 011 B I HAVE CHANGED MY NAME FROM VINUBHAI MOHANLAL SHAH TO VINODCHANDRA MOHANLAL SHAH AS PER GAZETTE NUMBER M-23237726. CL- 040 I HAVE CHANGED MY NAME FROM REKABAI BANSHI RATHOD TO REKHA TANAJI PAWAR (AFTER MARRIED NAME) AS PER MY DOCUMENTS. AADHAR- 780747548114. ADDRESS- 1203 DAULAT IMPERIA, BLDG. NO-2 VIRAR WEST 401301. CL- 101 I HAVE CHANGED MY NAME FROM SIDHANTH AMIT DAS TO SIDHANTH AMIT ARYA AS PER GAZETTE NO. M-2370464 DATED JUNE 22-28, 2023. CL- 123 MY REAL NAME IS VAIJAYANTI BHARAT JAIN AS PER MY GAZETTED COPY & AADHAR CARD NO. 6956 3933 9338 BUT MY NAME IS GIVEN AS VAIJAYANTI BHARAT JAIN ELSEWHERE AND I WISH TO STATE THAT BOTH THE ABOVE ARE ONE AND SAME PERSON IE. MYSELF. CL- 165 I, SHIVRAM KRISHNAN R/O ANUSHAKTINAGAR MUMBAI HAVE CHANGED MY NAME FROM SHIVRAM SHANKAR TO SHIVRAM SHANKAR KRISHNAN AS PER AADHAR CARD FOR ALL FUTURE PURPOSES. CL- 201

CHANGE OF NAME I, NIVEDITA SHANKAR D/O SHIVRAM SHANKAR KRISHNAN R/O ANUSHAKTINAGAR MUMBAI HAVE CHANGED MY NAME FROM NIVEDITA TO NIVEDITA SHANKAR AS PER AADHAR CARD FOR ALL FUTURE PURPOSES. CL- 201 A I HAVE CHANGED MY NAME FROM ANJANA DATTU THOMBARE TO DHANASHREE ASHISH WADDE AS PER MAHARASHTRA GAZETTE NO (X - 14197). CL- 221 I HAVE CHANGED MY NAME FROM SHAIKH ZULEKHA ALI TO ZULEKHA LIYAQAT ALI AS PER DOCUMENTS. CL- 301 I HAVE CHANGED MY OLD NAME RAJARAM SANATA PHULE TO MY NEW NAME RAJARAM SAWATA PHULE THROUGH AADHAR CARD NO. 906453027910. CL- 398 I HAVE CHANGED MY NAME FROM JIGAR BHARATKUMAR SHAH TO JIGAR BHARAT SHAH AS PER GOVT. OF MAHA. GAZETTE NO. M-23238697. CL- 401 I HAVE CHANGED MY OLD NAME FROM POUNIA BHARAT CHANDRAVEER TO MY NEW NAME BHARAT CHANDRAVEER POUNIYA AS PER AADHAR CARD NO. 8304 6928 8056. CL- 431 I HAVE CHANGED MY NAME FROM ARADHANA KRISHNANANDEY (OLD NAME) TO AARADHANA KRISHNANANDEY (NEW NAME), AS PER AADHAR CARD NO. 804199822361. CL- 433 I HAVE CHANGED MY NAME FROM MEGHJI MAHADEVA PATEL TO MEGHJI MAHADEVA DHADHI AS PER DOCUMENTS. CL- 510 I HAVE CHANGED MY NAME FROM RAINU BARINDERKAUK SWARANSINGH MAHINDER KAUR TO SONI NAVINKUMAR SHANBHAG AS PER DOCUMENT. AADHAR CARD NO.: 5723 7017 5359. MARRIAGE CERTIFICATE NO.: 1656/2001 DTD: 22.12.2001. CL-590 I HAVE CHANGED MY NAME FROM SHILPA CHANDRASEN KAREKAR TO AKSHARA MAHESH KOLSEKAR AS PER GAZETTE NO.M-23240663. CL- 601 I HAVE CHANGED MY NAME FROM GHULAM MOHAMMED TO GHULAM MOHAMMED GHOUSE AS PER DOCUMENTS. CL- 601 A I HAVE CHANGED MY NAME FROM BABURAJ KORAMBETH MUNDAYAT TO BABURAJ MUNDAYAT NAMBIAR AS PER MY DOCUMENTS. CL- 601 B I HAVE CHANGED MY NAME FROM KRISHNA KUMARI RAI TO KRISHNA RAI AS PER AFFIDAVIT. CL- 729 I HAVE CHANGED MY NAME FROM JIGNESH RAJESH SANGHAVI TO JIGNESH RAJU SANGHAVI AS PER DOCUMENTS. CL- 747 I HAVE CHANGED MY NAME FROM VIMAL KHEDKAR TO MALATI SHRIDHAR BAJARE AS PER DOCUMENTS. CL- 781 I HAVE CHANGED MY NAME FROM MADHAVAN KOCHAMY KUTTIKATTE TO MADHAVAN KOCHAMY KUTTIKATTE VIDE GOVERNMENT OF MAHARASHTRA GAZETTE NO. M-23241215 DATED- 07-13, DECEMBER 2023. CL- 793 I HAVE CHANGED MY NAME FROM JINESHKUMAR LALITKUMAR SHAH TO JINESH LALITKUMAR SHAH AS PER MY AADHAR DOCUMENT. CL- 880 I HAVE CHANGED MY NAME FROM ABDUL REHMAN IBRAHIM SAYED TO ABDUL REHMAN IBRAHIM BOPARY AS PER DOCUMENTS. CL- 901 I HAVE CHANGED MY NAME FROM ANAHITA DARAYA PAGDIWALA TO ANAHITA DARAYAS PAGDIWALA AS PER DOCUMENTS. CL- 901 B I HAVE CHANGED MY NAME FROM ASHOKKUMAR PYARELAL KANOJIYA AS PER DOCUMENTS. CL- 901 C

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HDFC BANK We understand your world. HDFC BANK LIMITED Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai 400013. [Corporate Identification Number-L65920MH1994PLC080618] [e-mail: shareholder grievances@hdfcbank.com] [Website: www.hdfcbank.com]

NOTICE Notice is hereby given that the following equity share certificates have been reported as lost/misplaced/irrecoverable and the registered holders/claimant have applied to the Bank for the issue of duplicate share certificates. Sr. No. L/F No. Name of the Shareholder(s) Dist. Nos. From To No. Shares Cert No of Shares 1 0116552 Nalin Punatar 4817081-4818080 2816 1000 2 0605495 Manisha Vinay Kadam 13212451-13213450 9009 1000 Any person(s) who has/have any claim in respect of such share certificate/s should lodge such claim/s in writing with all supporting documents at the office of our Registrars and Transfer Agents viz. Datamatics Business Solutions Limited, having address at Plot No. B-5, Part B Cross Lane, MIDC Marol, Andheri (East), Mumbai 400 093 within 15 days of the publication of this notice after no claim(s) will be entertained and the Registrars will proceed to issue the Letter of Confirmation in accordance with SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/CIR/2022/8 dated January 25, 2022. The letter of confirmation shall be dispatched by our Registrars viz. Datamatics Business Solution Limited and the request shall be processed in accordance with the aforesaid Circular. Accordingly the original share certificates shall stand cancelled, any person dealing with the original share certificate(s) shall be doing so at his/her own risk and the Bank will not be responsible for it in any way. For HDFC BANK LIMITED sd/- Santosh Haldankar Company Secretary Date: 11.12.2023

यूनियन बैंक Union Bank of India Asset Recovery Management Branch, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai - 400 001. Web address- www.unionbankofindia.co.in, E-mail- ubin0553352@unionbankofindia.bank Appendix IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property) Whereas, the undersigned being the Authorized Officer of Union Bank of India, Asset Recovery Management Branch, Mumbai under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice Dated 25.09.2023 calling upon Borrower/ Mortgagee/ Guarantor M/s. Shivkumar And Sons, Partner & Mortgagee Mr. Sushilkumar Shivkumar Agarwal and Partner & Guarantor Mr. Mayank Sushilkumar Agarwal to repay the amount mentioned in the Notice being Rs. 30,05,208.75 (Rupees Thirty Lakhs Five Thousand Two Hundred Eight & Paise Seventy Five Only) together with interest as on 31.08.2023 (excluding costs) mentioned therein within 60 days from the date of receipt of the said notices. The Borrower/ Mortgagee having failed to repay the full amount, notice is hereby given to the Borrower/ Mortgagee and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 9 of the said Rules on this 11th day of December year 2023. The Borrowers/ Mortgagee in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Asset Recovery Management Branch, Mumbai for an amount of Rs. 30,86,704.75 (Rupees Thirty Lakhs Eighty Six Thousand Seven Hundred Four & Paise Seventy Five Only) as on 30.11.2023 (excluding charges & interest after 30.11.2023). The Borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets. Description of Immoveable Property Shop No. 14B, 1st Floor, Shanti Nath Shopping Centre, S.V. Road, Malad (West), Mumbai - 400064, carpet area 100 sq. ft. saleable area 150 sq. ft. Commercial Space under Land bearing C.T.S. No. 578, 577A situated lying and being at Village Malad, Taluka Borivali under Municipal Corporation of Greater Mumbai. For, The Federal Bank Ltd Mr. Lechin C Date: 06/12/2023 Deputy Vice President-I & Division Head Place: Nerul (Authorised Officer under SARFAESI Act)

PUBLIC NOTICE NOTICE is hereby given that my client is negotiating to purchase Office No.803, 8th Floor, of Building known as "B" Wing being SAMARTHA AISHWARYA of the society known as Samartha Aishwarya Co-op Hsg. Soc. Ltd. situated at Oshiwara off K.L. Walawalkar Marg, Andheri (West), Mumbai-400 053 standing on plot of land bearing Plot No.2B, Survey No.41 (Part), CTS No.1/222A, 1/223A of village Oshiwara Taluka Andheri, Mumbai Suburban District along with 20 fully paid up shares of Rs.50/- each of Samartha Aishwarya Co-operative Housing Society Limited bearing distinctive numbers 1141 to 1160 issued under share certificate no.96 from M/S DHB INFRASTRUCTURE CO. through its Partners 1. SAMEER HUSSAIN BHATT AND 2. RAEES AHMED HUSSAIN free from all encumbrances. Any person having any right/claim against or in respect of the said Office/Unit and/or the shares attached to the said Office/Unit or any part thereof by way of sale, mortgage, exchange, charge, lease, lien, inheritance, gift, trust, maintenance, possession, easement, loans, advance, injunction or under any decree, order or Award passed by any Court, Tribunal (Revenue or Arbitral) or Authority or under any agreement of sale or other-wise are hereby required to make the same known to the undersigned at the office address mentioned below within 14 days from the date hereof along with all copies of documents by which such right is claimed, failing which such claims, if any, will be deemed to have been waived and/or abandoned and no such claim will be deemed to exist. SCHEDULE HEREINABOVE REFERRED TO: Office No.803, 8th Floor, of Building known as "B" Wing being SAMARTHA AISHWARYA of the society known as Samartha Aishwarya Co-op Hsg. Soc. Ltd. situated at Oshiwara off K.L. Walawalkar Marg, Andheri (West), Mumbai-400 053 standing on plot of land bearing Plot No.2B, Survey No.41 (Part), CTS No.1/222A, 1/223A of village Oshiwara Taluka Andheri, Mumbai Suburban District along with 20 fully paid up shares of Rs.50/- each bearing distinctive numbers 1141 to 1160 issued under share certificate no.96 Place: Mumbai Dated: 12.12.2023 AJAY L. YADAV Advocate High Court L.T.D. Next to V.N. Desai Hospital, 111 Road, Santacruz (E), Mumbai-400 055 Tel: 9930672003/9786367645

HIGH COURT OF JUDICATURE AT BOMBAY Hutatma Chowk, Fort, Mumbai 400 032. Tender Notice No. HIGH COURT/SCANNERS/497/2023 Dated: 8/12/2023

The High Court of Judicature at Bombay invites online bids (Technical & Financial) from the eligible bidders which are valid for a minimum period of 180 days from the date of opening of bids (i.e.27/12/2023) for entering into Rate Contract for "The Supply, Testing, Installation, Commissioning and Maintenance of All-in-One Computers at the District and Taluka Courts in the State of Maharashtra and Goa and Union Territory at Diu, Daman and Dadra Nagar Haveli at Sfvassa." This rate contract will be valid for a period of two (2) years from the date of signing of contract. The prospective bidders desirous of participating in this tender may submit their written queries to the undersigned on or before 15/12/2023 at 04.00 p.m. by email at cpc-bom@aij.gov.in with the subject line "Pre-bid queries in respect of High Speed Scanners". Based on queries received, the High Court may amend the Tender/ issue Corrigendum, if required. Inputs/suggestions/queries submitted by Bidders as a part of the pre-bid meeting or otherwise shall be given due consideration. However, the High Court is neither mandated to accept any submission made by the Bidder nor the Bidder shall be given any written response to their submissions. If an input is considered valid, the same shall be accepted and incorporated as part of the Corrigendum. A pre-bid will be conducted through Video Conferencing for which the required web link and time will be communicated to the bidder who has sent their queries. A link will be also published on the website of the Bombay High Court. The bidder who wants to join it has to send an Identity card letter through email, for the person who will join the video conferencing meeting. The attendance on Video conferencing will be marked as per the list of the participant. While joining the meeting, the name of the person who will join along with the name of the firm for whom he will join shall be displayed. While conducting the meeting, the participants shall maintain etiquette, if failed then they will be quit from the meeting. Interested parties may view and download the Tender document containing the detailed terms & conditions, from the Websites viz. http://mahatenders.gov.in and http://bombayhighcourt.nic.in. sd/- Registrar General High Court, Bombay. DGIPR 2023-24/5561

REGISTRAR GENERAL HIGH COURT, BOMBAY

FEDERAL BANK YOUR PERFECT BANKING PARTNER Loan Collection & Recovery Department - Mumbai Division The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai-400 021. E-mail : mumlrcd@federalbank.co.in, Phone : 022 - 22022548 / 22028427 CIN : L65191KL1931PLC000368, Website : www.federalbank.co.in

POSSESSION NOTICE Whereas the undersigned being the authorised officer of the Federal Bank Limited under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 08/09/2023 calling upon the borrowers (1) Mr. Pravin Prakash Jathar, Son of late Mr. Prakash Luxman alias Prakash Luxman Jathar and (2) Mrs. Pranita Vasudev Shinde, Daughter of Mr. Vasudev Laxman Shinde both residing at NL- 4, Building No- 2, Room No- 7, Haridas Pawar Marg, Near Bank of Baroda, Sector- 1, Nerul, Node III, Thane, Navi Mumbai, Maharashtra-400706 and also at Flat No.7, Ground Floor, Building No. N L-4/2/1:7, Riddhi Siddhi Apartment, Sector No. 1A, Plot No. 1B, Village Shirvane, Shivaji Chowk, Near Bank of Baroda, Nerul, Maharashtra - 400075 and to repay the amount mentioned in the notice being Rs. 23,46,701.00 (Rupees Twenty Three Lakhs Forty Six Thousand Seven Hundred and One Only) together with interest and costs within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this 6th day of December of the year 2023. The borrower's attention is invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties). The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Federal Bank Limited for an amount of Rs. 23,05,074.00 (Rupees Twenty Three Lakhs Five Thousand and Seventy Four Only) as on 06/12/2023 together with further interest and costs/other charges thereon. Description of the Security Property All that piece and parcel of Residential Flat/Apartment No. NL-4/2/1:7, measuring 20.60 sq. Mtrs built up area, on the 1st Floor, in the building No. NL- 42, in the association known as "Riddhi Siddhi Apartments Owners Association", situated at Sector- 1A, Plot No. 1B, Shirvane, Nerul, Navi Mumbai- 400706, Taluka and District- Thane. The said building constructed on land bearing Sector- 1A, Plot No. 1B, Revenue Village Shirvane, Nerul, Taluka and District- Thane. Within Navi Mumbai Municipal Corporation, Within the limits of Sub- Registrar Thane, bounded on East: Open Space, West: Plot No.6, North: Open Space and South: Apartment No. 8.

For, The Federal Bank Ltd Mr. Lechin C Date: 06/12/2023 Deputy Vice President-I & Division Head Place: Nerul (Authorised Officer under SARFAESI Act)

PUBLIC NOTICE Notice is hereby given that, our client Monica Janki Patil, is intending to sell/ transfer landed property bearing Survey No. 39, Hissa No. 25, Total Area 01.30 Gunthas, Asst. 0.33 Rs. Pts: Village Dongri, Tal. & Dist. Thane. Therefore person/s having any claims or objection should report us along with proper and valid documents at our below address within 14 days of the publication of this public notice, however no claims or objections of whatsoever nature thereafter will be entertained. Mander Associates Advocates Office: B-19, Shanti Shopping Centre, Opp. Railway Station, Mira Road (E), Tal. & Dist. Thane - 401107. Place: Mira Road Date: 09.12.2023

PUBLIC NOTICE NOTICE is hereby given that a piece or a parcel of agricultural land bearing Gat No. 631, Gat No. 642/2, Gat No. 641/1 and Gat No. 640, situated at Kanadi, Post: Hindgaon, Taluka: Chandgad, District: Kolhapur, standing in the name of Mr. Ketan Harilal Mehta, is being transferred in favor of prospective purchasers. Any person having any claim or interest in the said premises or against the said person by way of sale, assignment, mortgage, trust, lien, gift, charge, possession, inheritance, lease, license, tenancy, easement or otherwise of any nature and in any manner whatsoever are required to make the same known in writing to the undersigned within 15 days from the date of Publication of this Notice along with the documentary evidence in support of such claim failing which the transfer of the said premises shall be completed without any reference if any, to such claim and in that event such claim shall be deemed to have been waived by such person. HIRITURAJ SINGH ADVOCATE Chambers - 14A, 1st Floor, Rohit Chambers Janmabhoomi Marg, Fort, Mumbai - 400001 Mob.: 9598507934

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